

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

.....
Date of Decision: 15.10.1993.

OA 225/93.

G.L. SHARMA ... APPLICANT.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON. MR. P.P. SRIVASTAVA, ADMINISTRATIVE MEMBER.

For the Applicant ... SHRI S.P. SHARMA.

For the Respondents ... SHRI K.P. MISHRA.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. We have seen the original proceedings of the meeting and the name of the applicant finds place at Sl.No.29 and in over all relating assessment he has been shown as a 'Good' officer. As far as the seven junior officers who have been included in the panel, they are not party before us. However, for the satisfaction we have seen the record and we find that they have been shown as 'Very Good' officers.

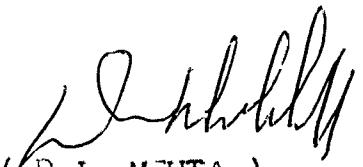
2. It is the technical job to assess the quality of the officer and the Tribunal cannot substitute its assessment unless it is shown that it is perverse or arbitrary in nature. We do not find from the record any such thing.

3. The learned counsel for the respondents submits that

the name of the applicant shall be considered in the next selection as his case falls within the eligibility zone.

4. We do not find any force in the OA and the same is dismissed, with no order as to costs.

(P.P. SRIVASTAVA)
MEMBER (ADMN.)


(D.L. MEHTA)
VICE CHAIRMAN